

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 219
CP-74/ND/2024

IN THE MATTER OF:

Ashish Jain ... **Applicant/Petitioner**

Versus

East West Linkers Pvt. Ltd. ... **Respondent**

Under Section: 241(1),242

Order delivered on 04.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Vinay Shukla

For the Respondent : Adv. Navneet R for R-1 & R-2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The copies of the replies stated to have been filed on behalf of the Respondents are not received by the Ld. Counsel appearing for the Petitioner. Ld. Counsels appearing for the Respondents are directed to ensure that the copies of their reply are made available to the Ld. Counsel for the Petitioner during the course of the day, who would have an opportunity to file their Rejoinder thereto within two weeks.

List on 16.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)